

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 215 – IA/355(AHM)2024
ITEM No. 216 – IA/581(AHM)2024
In
C.P.(IB)/39(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

INDIAN BANK

.....Applicant

Vs

LAXMI DEVI BAID

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Advocate

For the Respondent : Mr. Maulik Nanavati, Advocate for R-1

ORDER
(Hybrid Mode)

IA/355(AHM)2024 & IA/581(AHM)2024

A request has been made by the learned Counsel for R-1 that he is busy before other Court for another matter. Hence, requested for adjournment, to which learned Counsel for the applicant has no objection.

Re-list on 20.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)